

F.No. 3700-01/REG/FSSAI/2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 2nd February, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding Notification No. F.No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.

Reference is drawn to Notification No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 regarding declaration of class title, trans fat content and saturated fat content on the label of food products.

2. Several representations have been received regarding practical difficulties faced by the edible oil and fat industry w.r.t declaration of exact quantity of 'saturated fat' and 'trans fat' content due to variation in different batches, multiple sourcing of crude oils, seasonal availability of oil, variation in fatty acid profile in different climatic conditions.

3. Considering the fact that the purpose of this regulation is to restrict the quantity of 'saturated fat' and 'trans fat', enforcement officials are advised to not take punitive action, if the values of 'saturated fat' and 'trans fat' are found to be lesser than the declared value on the label.

4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI